

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 109

(IB)-1781(ND)2018

IA/69/2021 IA-4507/2020 IA-4508/2020 IA-3371/2020
IA/3896/2020 IA/3898/2020 IA/3912/2020 IA/4461/2020
IA/4491/2020 IA/5247/2020 IA/4412/2020

IN THE MATTER OF:

Indu Kumar & Ors.

... **Applicant/Petitioner**

Versus

M/s. Saha Infratech Pvt. Ltd

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 12.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Raghavendra Bajaj and Mr. Nikhil Bamal Advocates. For Financial Creditor in IA 3371/2020, Mr. Sunil Fernandes, for Respondent No.4

ORDER

IA/3896/2020 IA/3898/2020 : Both the Applications heard.

Order reserved.

IA-3371/2020 : Heard **Order reserved.**

IA/3912/2020 : Heard **Order reserved.**

In course of hearing, Ld. Counsel for the Petitioner referred Rule 11 of the NCLT Rules under which we can replace the IRP.

IA/69/2021 IA-4507/2020 IA-4508/2020 IA/4461/2020

IA/4491/2020 IA/5247/2020 IA/4412/2020: All IA's are listed on 05.04.2021.

-sd-

(L.N. GUPTA)
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)